

Most Urgent

V. S. R. Avadhani
Secretary General
Supreme Court of India



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F. No. 1/RR(Scanning)/2014/SCI
Dated : November 26, 2015

Dear Shri Singh,

As directed, I hereby request you to put up the Public Notice dated 24th November, 2015, enclosed herewith, on the websites of the High Court and also of the District Courts. The said Public Notice relates to the case records of Civil Appeals for the years upto 1955 and for the years 1994 to 1996, which have been converted into digitized/electronic form & preserved, and as directed by Hon'ble the Chief Justice of India, are to be destroyed. As per the said Public Notice litigants/Advocates, who have filed any original documents in the decided Civil Appeals for the years upto 1955 and for the years 1994 to 1996 and are interested for return of the documents, can apply by filing an application under Rule 7, Order VIII, Supreme Court Rules, 2013 for return of such original document, within the period of three weeks from the date of issue of this Notice. If no such application is received, the record of the case shall be liable to be destroyed and no claim whatsoever in respect thereof shall be entertained thereafter.

In view of the above, to give maximum publicity, you are requested to kindly put up the said Public Notice on the websites of the High Court and also of the District Courts under your High Court at the earliest.

With regards,

Yours sincerely,

Encl. : As above.


(V.S.R. Avadhani)

Shri Sheo Kumar Singh-I,
Registrar General,
High Court of Judicature at Allahabad,
Allahabad - 211 001
Uttar Pradesh.

SUPREME COURT OF INDIA
[Record Room (Scanning)]

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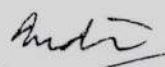
PUBLIC NOTICE

In continuation of earlier Public Notices of even no., last one being dated 29th October, 2015, it is again circulated for information of all concerned that under Order LVI of the Supreme Court Rules, 2013, Part-I of each case record shall be preserved permanently in physical, digitized, scanned, micro-filmed or any such other form, as may be decided by Hon'ble the Chief Justice of India and Part-II to be preserved for the period, as prescribed under the said Rules.

In addition to the records of disposed of Civil Appeals for the years 1986-1993, as already intimated, further records of disposed of Civil Appeals for the years upto 1955 and for the years from 1994 to 1996 have been scanned and converted into electronic form, duly certified, in terms of the requirements of the provisions contained in Section 7 of the Information Technology Act 2000 ('IT Act') and electronic copies are being preserved. Copies, as certified, in terms of IT Act, can be provided on request, in accordance with the provisions of the Supreme Court Rules, 2013.

In view of the further conversion of the case records of Civil Appeals for the years upto 1955 and for the years from 1994 to 1996 into digitized/electronic form, as directed by Hon'ble the Chief Justice of India, the same are to be destroyed. Litigants/Advocates, who have filed any original document in the decided Civil Appeals for the years upto 1955 and for the years from 1994 to 1996 and are interested for return of the document, can apply to the Registrar, Supreme Court of India by filing an application under Rule 7, Order VIII, Supreme Court Rules, 2013 for return of such original document, **within the period of three weeks** from the date of issue of this Notice. If no such application is received, the record of the case shall be liable to be destroyed and no claim whatsoever in respect thereof shall be entertained thereafter.

No further notice shall be given in this regard.


(V.S.R. Avadhani)
Secretary General

All concerned.